

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER
and
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.1894/DEL/2024

Public Health Foundation of India,
Saidulajab Village, House No.60,
Part of Saidulajab Extension,
Delhi – 110 030.

vs.

CIT Exemption,
Delhi.

(PAN : AABAP4445L)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Shri Sumer Singh Meena, CIT DR

Date of Hearing : 11.11.2024

Date of Order : 11.11.2024

ORDER

PER S.RIFAUR RAHMAN,AM:

1. The appeal has been filed by the assessee against the order of the Learned Commissioner of Income Tax (Exemptions), Delhi [for short 'Ld. CIT(A)'] dated 26.03.2024.
2. At the time of hearing, it is noticed by the Bench that assessee has filed application dated 11th November, 2024 for withdrawal of the appeal stating that the grounds taken by the assessee are now fully covered by the Circular No.7/2024 dated 25.04.2024 issued by the Central Board of Direct Taxes extending the due date for filing Form 10A/Form 10AB of

the Income-tax Act, 1961 upto 30th June, 2024, hence the grounds raised in the appeal has since become infructuous Accordingly, it was prayed to withdraw the appeal.

3. In view of the request made in the application filed by the ld. AR for the assessee for withdrawal of the appeal, we allow to withdraw the same and accordingly, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on this 11th day of November, 2024.

**Sd/-
(SUDHIR KUMAR)
JUDICIAL MEMBER**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Dated: 11.11.2024
TS**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals).
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**